

SHRI CHITTA BASU: I hope there is no sort of private communication between the Planning Minister and the private sector. But if there is any private communication, I think, he should not conceal it from the House. (*Interruptitons*) Private conversation or private communication—made privately with the private sector—should be made available. I hope that can be done.

Now, about Public sector, I wish to say this.

MR. DEPUTY SPEAKER: Mr. Chitta Basu, you can continue tomorrow.

18.56 hrs.

BUSINESS ADVISORY COMMITTEE  
Thirtyeighth Report

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI MALLIKAR-JUN): Sir, I beg to present the Thirty-eighth Report of the Business Advisory Committee.

18.57 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Anti-Hijacking Bill, 1982, which has been passed by the Rajya Sabha at its sitting held on the 2nd November, 1982."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the suppression of Unlawful Acts against Safety of Civil Aviation Bill, 1982, which has been passed by the Rajya Sabha at its sitting held on the 2nd November, 1982."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

(1) The Anti-Hijacking Bill, 1982.

(2) The Suppression of Unlawful Acts against Safety of Civil Aviation Bill, 1982.

18.58 hrs.

PAPERS LAID ON THE TABLE

Notification under Customs Act, 1962.

MR. DEPUTY SPEAKER: Now, Shri Janardhana Poojary—Papers to be laid.

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum): Sir, the Coffee growers of Kerala are already facing so many problems about which Members of Parliament from Kerala, including me, have brought all the facts before this House several times earlier. Members of Parliament from Kerala and also the Government of Kerala...

MR. DEPUTY SPEAKER: You are opposing this....

SHRI A. NEELALOHITHADASAN NADAR: .. have been pleading with the Central Government for the relaxation of export duty and decrease in export duty. But I am really astonished to note that Government is increasing this export duty. Therefore, this will further contribute to the existing grave problems faced by the coffee growers. I think even the Minister, Mr. Janardhana Poojary, coming from the Mangalore Region of Karnataka, is aware of these problems. I don't know how he is bringing such increase. I am opposing this increase in the export duty and I am opposing his laying of this Paper on the Table of the House.

MR. DEPUTY SPEAKER: Committee on Subordinate Legislation in their Twelfth Report (Fifth Lok Sabha) had recommended that Notifications making changes in export duties, major changes in procedu-